

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 1062
ANSWERED ON 26.07.2023

NATURAL MINERAL RESOURCES

1062. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of MINES be pleased to state:

- (a) the details of the Natural Mineral resources under exploitation and those proposed for exploitation in the peninsular States and Tamil Nadu in particular;
- (b) the total revenue generated in the last five years;
- (c) the details of the amount provided as royalty to the States where the mines are located; and
- (d) the steps taken by the Government to increase the royalty rates to the States for the exploitation of mines located in the States?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a): The State Governments are empowered to grant mineral concessions for the minerals located within their respective jurisdiction, under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 [MMDR Act, 1957] and the Rules framed thereunder. Revenue from mineral assets are directly accrued to the State Governments. As per the information available with Indian Bureau of Mines, a sub-ordinate office of Ministry of Mines, the details of the working mining leases of major minerals as on 01.04.2022, in various peninsular states including Tamil Nadu are at **Annexure-1**.

(b) to (d): The revenue generated from mining activities is received by the concerned State Governments. As per the information available with Ministry of Mines, the State-wise, year-wise royalty accrual to various peninsular states from 2017-18 to 2021-22 is at **Annexure-2**. The Royalty rates were last revised on 01.09.2014. Since the introduction of auction regime in 2015, in addition to royalty, the auction premium and contribution to District Mineral Foundation also accrues to the State Governments. Therefore, the State Governments are encouraged to auction more number of blocks.

ANNEXURES REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1062 TO BE ANSWERED ON 26.07.2023

Annexure-1

S No	State	No. of mining leases of major minerals under exploitation as on 01.04.2022	No. of auctioned blocks which are proposed for exploitation
1.	Andhra Pradesh	109	18
2.	Gujarat	115	11
3.	Karnataka	107	28
4.	Kerala	1	-
5.	Maharashtra	65	36
6.	Odisha	95	21
7.	Rajasthan	81	22
8.	Tamil Nadu	64	-
9.	Telangana	38	-
Total		675	136

Annexure-2

(Amount in Rs. Crores)

S No	State	2017-18	2018-19	2019-20	2020-21(P)	2021-22(P)
1	Andhra Pradesh	334.92	417.97	360.08	340.98	414.02
2	Gujarat	263.66	270.41	218.48	246.46	251.65
3	Karnataka	1271.4	1282.27	1424.25	1503.63	2542.14
4	Kerala	8.51	5.29	8.75	8.18	10.61
5	Maharashtra	171.46	182.73	195.99	165.83	304.54
6	Odisha	3470.41	7581.48	7672.19	7034.62	17983.69
7	Rajasthan	2648.97	3045.14	2485.65	2886.28	3675.97
8	Tamil Nadu	150.67	NA	193.74	180.08	179.36
9	Telangana	229.27	235.78	208.98	191.2	224.74
Total		8549.27	13021.07	12768.11	12557.26	25586.72

(P): Provisional data, NA: Data not received from concerned State Government